

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 238/MP/2023

Subject : Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 on account of the illegal, arbitrary and wrongfully withholding the energy charges from the monthly bills raised to the tune of Rs. 27,89,18,311/- for the supply of power to the Distribution Licensees situated in the State of Haryana and for recovery of dues.

Petitioner : SPGCL

Respondents : PTC and anr.

Date of Hearing : **12.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, SGPL
Shri Anirudh Choudhary, Advocate, SGPL
Shri Harshit Singh, Advocate, SGPL
Ms. Lavanya Panwar, Advocate, SGPL
Shri Shubham Arya, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Ms. Harsh Parakh, Advocate, HPPC
Shri Keshav Singh, Advocate, PTC

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought permission to file its amended memo of parties due to a change of name of the Petitioner and also sought a week's time to file its rejoinder. The learned counsel for the Respondents had no objection in this regard.

2. Accordingly, the Commission, while adjourning the hearing of the matter, permitted the Petitioner to file its amended memo of parties along with rejoinder, if any, after serving a copy to the Respondents, on or before **15.3.2026**.
3. The Petition will be listed for hearing on **9.4.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

